

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

RA 76/2016 in  
OA 3297/2013  
MA 1182/2016

New Delhi, this the 31st day of March, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Mr. P.K. Basu, Member (A)**

Kamlesh Sharma  
Aged 64 years  
Group 'B' retired  
W/o Shri Rajeshwar Dayal  
R/o 2/118, Sundar Vihar  
New Delhi-110087

... Applicant

Versus

North Delhi Municipal Corporation  
Through its Commissioner  
Civic Centre, Minto Road,  
New Delhi-110001

... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 16.12.2015 passed by us in OA 3297/2013.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320

and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

( P.K. Basu )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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